

being submitted through the proper channel to his immediate superior officer and the latter officer had failed to forward the copy of the petition addressed to him under a misapprehension that the superior authority will be taking action on the direct copy forwarded to him. He has been suitably instructed in the matter. There is no rule requiring petitions to be acknowledged.

P & T Employees at Ratlam

5061. **SHRI S. M. BANERJEE** : Will the Minister of COMMUNICATIONS be pleased to state :

(a) whether it is a fact that a number of employees of the Posts and Telegraphs Department at Ratlam have been punished for participation in the recent trade union movements ;

(b) if so, the number of cases of reversion, terminations, transfer and suspension separately;

(c) the reasons for such an action against the employees;

(d) whether it is also a fact that innocent employees have been punished in contravention of law and rules; and

(e) the action Government propose to take in the matter to restore confidence in the employees ?

THE MINISTER OF STATE IN THE DEPARTMENTS OF PARLIAMENTARY AFFAIRS AND COMMUNICATIONS (SHRI I. K. GUJRAL) : (a) No. Whatever action has been taken is for participation in and other activities connected with the illegal strike on 19-9-1968 and agitation thereafter.

(b) No. of cases of reversion	Nil
No. of cases of termination of services of temporary employees	22
No. of cases of transfer	4
No. of cases of suspension	33

(c) The termination of services of temporary employees was under the provisions of the Central Civil Services (Temporary Service) Rules, 1964. The suspensions were

either the consequence of arrests or as a prelude to departmental disciplinary proceedings. The transfers were made in the interest of administrative convenience.

(d) No.

(e) In the circumstances explained, this does not arise.

Settlement of East Pak displaced persons in Kalkaji Colony, New Delhi

5062. **SHRI P. R. THAKUR** : Will the Minister of LABOUR AND REHABILITATION be pleased to state :

(a) the time by which the possession of the housing plots in East Pakistan Displaced persons Colony near Kalkaji, New Delhi is likely to be given to the allottees;

(b) the present stage of development of the colony site, particularly in respect of water and electricity supply and laying of roads; and

(c) when the allottees would be able to start construction of their houses ?

THE DEPUTY MINISTER IN THE MINISTRY OF LABOUR EMPLOYMENT AND REHABILITATION (SHRI D. R. CHAVAN) : (a) The Department of Rehabilitation have started issuing letters to the allottees of the plots asking them to execute necessary agreement and take possession of these plots.

(b) The internal development of the colony, including construction of roads, drains, sewerage and sump, overhead tank and pipe lines for water supply, has been practically completed. Arrangements for immediate supply of water needed for the construction of houses has also been made. Work is in progress for sinking of tube-wells, construction of pump house and installation of pumps, by way of augmentation of the supply of water in the water pipe lines of Delhi Municipal Corporation so as to enable the Corporation to make permanent arrangements for water supply to the colony. To enable the discharge of sewage into the existing line of the Delhi Municipal Corporation in old Kalkaji colony, a link line is being laid by the Delhi Municipi-